

ADVERTISEMENT

Sub: Filling up of the posts of Presiding Officer in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) in Debts Recovery Tribunals (DRTs).

In continuation of this Department's vacancy circular of even number dated 13.04.2016, the undersigned is directed to say that it is now proposed to fill 11 (eleven) existing/anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016. **The vacancies are subject to change without notice.**

2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. **Consequent upon the amendment of section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, notified as The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016, the selected candidates shall hold office for a term of five years from the date on which he enters upon the office or till he attains the age of sixty five years, whichever is earlier.**

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. Willing and eligible candidates (who are working) may apply through proper channel, in the prescribed application proforma (available on website) and their applications should reach the Under Secretary (DRT), Ministry of Finance, Department of Financial Services, 3rd Floor, "Jeevan Deep", Sansad Marg, New Delhi – 110 001 **on or before 10th November, 2016** alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], vigilance clearance and integrity certificate. In respect of serving officers, only those applications will be considered which are received through proper channel.

6. Practicing Advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return and professional income for the Assessment Year 2015-16.

7. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. The candidates may be required to appear before the Selection Committee for an interview for which no TA/DA will be paid by the Ministry. **Those who have applied against this Department's vacancy circular of even number dated 13.04.2016 need not apply again.**

8. The advertisement and application proforma are also available on this Ministry's website – finmin.nic.in (URL- http://financialservices.gov.in/vacancycirculars_index.asp).



(V.V.S. Kharayat)
Under Secretary (DRT)
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